

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 203
IB-216/ND/2024

IN THE MATTER OF:
Standard Chartered Bank

... **Applicant/Petitioner**

Versus

SCK Infratech Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 03.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the FC

: Adv. Nazia Parveen

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Proof of service not filed. Issue fresh notice to the Respondent returnable on 12.08.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 12.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)